

FIR No. 000157/2020
U/s: 380/411 IPC PS: IP Estate
State Vs. Shoorveer Singh

रिषभ कपूर
RISHABH KAPOOR
महानगर दण्डाधिकारी-03
Metropolitan Magistrate-03
केन्द्रीय जिला कारा नं. 150
Central District, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

22.06.2020

This is an application for grant of bail u/s 437 Cr.PC moved on behalf of applicant /accused Shoorveer Singh, in view of criterion laid down by Hon'ble HPC.

Present:

Sh. Vakil Ahmed Ld. APP for the State (through VCC over Cisco Webex).
Sh. Satish Kumar Ld. LAC for the applicant/ accused (through VCC over Cisco Webex).

Matter is heard through VCC over CISCO Webex Application from 2.30 PM to 2.35 PM.

The present urgent application was filed on behalf of the applicant/accused on email id of this court on 20.06.2020. Same is taken up for hearing through VCC in view of Circular No. 6507-6577/CMM/Central/DR/2020 Dated 13.06.2020. Scanned copy of reply from IO/SHO concerned was received on the email id of the court. Heard on the application. Reply perused.

It is submitted by Ld. LAC that the applicant is in custody since 29.05.2020 i.e. more than 15 days and therefore, he may be released on interim bail for a period of 45 days or for such other period, as may be deemed fit by this Court.

In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Motu W.P. (C)No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. It is further submitted that the applicant is lodged in Place of Safety and has spent considerable period without creating any disturbance. It is further submitted that the present application has been moved in order to decongest the Jail Premises and the applicant undertakes to abide by the terms and condition as may be imposed by the Court.

The applicant/accused is shown to be charged with offences u/s 380/411 IPC and as per the reply filed by IO/SI Deepak Kumar, applicant/accused is shown to be arrested on 29.05.2020. It is also stated in the reply that the Applicant/accused has involvement in no other case except the present case FIR. Previous conviction/involvement report appended with reply, is also perused. The present case falls in the category of UTP's as per criteria laid down in the Minutes of the Meeting dated 18.05.2020 of Hon'ble High Powered Committee. More specifically, the applicant is involved in offences u/s 380/411 IPC i.e. **theft case and is a remand prisoner who is in jail for more than 15 days.**


Having considered that facts and circumstances of the present case and in keeping in view of the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020, 18.05.2020 and 20.06.2020 of High Powered Committee, the applicant/ accused is granted interim bail for a period of 45 days from the date of her release subject to furnishing personal bond by him in the sum of Rs. 10,000/ to the satisfaction of concerned Jail Superintendent and subject to the conditions that before his release, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.

(Signature)
22/06/2020

With these directions, the present application stands disposed off.

Scanned copy of this order is being sent to Sh. Awdhesh Kumar Rai (Reader) through whatsapp/email for transmitting the same to the Ld. LAC for applicant/accused and also for sending to concerned Jail Superintendent through all permissible modes including email at daksection.tihar@gov.in , for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
22.06.2020

State vs. Sandeep and Anr.

FIR No: 141/2020

PS: Rajender Nagar

रिषभ कपूर
RISHABH KAPOOR
म 03
M: 03
/ केन्द्रीय जिला कार्यालय नं. 150
Central District Court Room No. 150
तीस हजारी न्यायालय दिल्ली
Tis Hazari Courts, Delhi

22.06.2020:

Present: None

Sh. Awdhesh Kumar Rai, Reader of this court has sent scanned copy of the report of SHO PS Rajender Nagar through email.

The undersigned is telephonically informed that the Ld. Jail Visiting Duty MM had directed SHO PS Rajender Nagar to file report with regard to injuries sustained by accused persons namely Sandeep and Anil, when they were produced before the Ld. MM on 16.06.2020 after one day PC remand in connection with case FIR NO.141/2020 PS Rajender Nagar. It is also informed that now both the accused persons are undergoing J/C.

Keeping in view the urgent nature of the matter, same is taken up in view of Circular No. 6507-6577/CMM/Central/DR/2020 dated 13.06.2020.


Scanned copy of Report under the signatures of SHO PS Rajender Nagar is perused.

Since, the perusal of case record of the proceedings including the order sheets vide which the detention of both accused persons was authorized in Police Custody as well legible copies of all the MLCs of accused persons appears to be necessary for ascertaining the facts stated in the report filed by SHO PS Rajender Nagar today, therefore, let case record including legible copies of all the MLCs of both accused persons be put up before undersigned on 30.06.2020.

Ld. APP for State and IO be connected through VCC over Cisco Webex on date fixed.

Scanned copy of this order is being sent through email/whatsapp to Awdhesh Kumar Rai (Reader) for information and compliance, at his end.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
22.06.2020

State vs. Sandeep and Anr.

FIR No: 139/2020

PS: Rajender Nagar

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के.डी.जे. कमरा नं. 150
Central District Court, Room No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

22.06.2020

Present: None

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Keeping in view the urgent nature of the matter, same is taken up in view of Circular No. 6507-6577/CMM/Central/DR/2020 dated 13.06.2020.


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RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
22.06.2020